NHRC seeks ATR from Energy Secy, S'garh admn

https://www.dailypioneer.com/2023/state-editions/nhrc-seeks-atr-from-energy-secy--s---garh-admn.html

The National Human Rights Commission (NHRC) on Friday sought an Action-Taken Report (ATR) within four weeks from the Odisha Energy Secretary and Sundargarh district Collector and Superintendent of Police regarding the electrocution of a worker at the Bisra Munda International Hockey Stadium in Rourkela on January 10.

The NHRC passed the order taking cognisance of a petition of filed by lawyer and human rights activist Radhakant Tripathy.

Tripathy has alleged that Gopal Tirkey was electrocuted while carrying out beautification work at Gate No 4 of the stadium.

Had the Energy Department, stadium authorities and concerned company taken care of live electricity wires at the stadium much earlier, this fatal incident would have been averted. Besides, it shows the negligence of the department towards the safety, security of the workers and gross violation of human rights, Tripathy alleged.

The family members of the deceased should be compensated after a free and fair inquiry. Also stringent action should be taken against those guilty, he prayed to the commission.

रायगढ़ा जेल से छूटने के बाद गर्भवती महिला की मौत हो गई

https://jantaserishta.com/local/odisha/pregnant-woman-dies-after-being-released-fromraigarh-jail-1926018

एक गर्भवती महिला, जिसे गिरफ्तार करके 16 दिनों तक ओडिशा के रायगढ़ा जेल में रखा गया था, उसकी रिहाई के एक दिन बाद प्रसव के बाद की जटिलताओं के कारण मौत हो गई. मैकांच पंचायत के अंदराकांच गांव की रहने वाली और एक दिहाड़ी मजदूर की पत्नी तीस वर्षीय सुलबती नाइक की बुधवार और गुरुवार की दरमियानी रात मौत हो गई, उसके परिवार ने दावा किया।

परिवार ने बताया कि नौ महीने की गर्भवती सुलबती उन 13 महिलाओं में शामिल हैं जिन्हें पुलिस ने पिछले साल 26 दिसंबर को एक निजी कंपनी में नौकरी की मांग को लेकर शांतिपूर्ण प्रदर्शन करने के आरोप में गिरफ्तार ठकिया था क्योंकि वे इसके आसपास रहती हैं। मंगलवार शाम को जेल से बाहर आने के तुरंत बाद उसे प्रसव पीड़ा हुई और उसे जिला मुख्यालय अस्पताल ले जाया गया। महिला के पति बैद्य नाइक ने कहा कि बुधवार रात महिला ने एक बेटे को जन्म दिया और उसकी हालत बिगड़ने पर उसे एसएलएन मेडिकल कॉलेज और अस्पताल में रेफर कर दिया गया, जो कि अंद्रकांच से करीब 70 किलोमीटर दूर था। उन्होंने बताया कि कोरापुट अस्पताल ले जाते समय देर रात करीब डेढ़ बजे महिला की मौत हो गयी.

बैद्य ने कहा कि शिशु को रायगड़ा अस्पताल की विशेष नवजात शिशु देखभाल इकाई में निगरानी में रखा गया है।

उसके रिश्तेदार तुलसी नाइक ने कहा कि काशीपुर की एक अदालत द्वारा उसकी जमानत खारिज किए जाने के बाद महिला को जेल हिरासत में भेज दिया गया था क्योंकि पुलिस ने उसके खिलाफ आईपीसी की धारा 307 (हत्या का प्रयास) सहित अन्य के तहत आरोप लगाए थे। "2 जनवरी को अदालत के फिर से खुलने के बाद, हमने जमानत अर्जी दायर की, लेकिन इसमें देरी हुई क्योंकि पुलिस ने दो अलग-अलग पुराने मामलों में उसकी रिमांड मांगी थी। मंगलवार (10 जनवरी) को उसकी जमानत अर्जी आखिरकार स्वीकार कर ली गई, "उसके पति ने कहा। "बैद्य दिहाड़ी मजदूर है और दंपति की एक 10 साल की बेटी भी है। हम सरकार से शोक संतप्त परिवार के लिए पर्याप्त मुआवजे की मांग करते हैं।"

संपर्क करने पर एसपी (रायगढ़) विवेकानंद शर्मा ने कहा, "मामले को देखा जाएगा और आवश्यक कार्रवाई की जाएगी।"

कोरापुट के कांग्रेस सांसद सप्तग्रि उलाका ने घटना की निष्पक्ष जांच की मांग की है। "पुलिस गर्भावस्था के एक उन्नत चरण में एक महिला को कैसे गिरफ्तार कर सकती है, वह भी हत्या के प्रयास के आरोप में? इसकी ठीक से जांच होनी चाहिए, "उन्होंने कहा। अलास्का ने यह भी सवाल किया कि क्या महिला को जेल में रहने के दौरान पर्याप्त चिकित्सा सहायता प्रदान की गई थी और इसकी जांच की जरूरत है। उन्होंने कहा, "हम शोक संतप्त परिवार के लिए एक करोड़ रुपये के मुआवजे की मांग करते हैं और राष्ट्रीय मानवाधिकार आयोग के हस्तक्षेप की मांग करेंगे।"

Hirakud Dam completes 65 years' existence

But displaced people's fight for justice continues PNS SAMBALPUR

As the Hirakud Dam, touted to be the longest major earth dam in the world, completed 65 years on Friday, so does the fight for compensation and rehabilitation of thousands of families who were displaced due to the project.

Inaugurated in 1957 over the Mahanadi, the dam today may be looked upon as a "temple of modern India" as termed by former Prime Minister Pandit Jawaharlal Nehru, but it also represents misery of all the people whose wait for compensation and resettlement remains unaddressed ever since.

On Friday, members of the Hirakud Dam Bisthapit Kalyan Samiti staged an agitation outside the office of RDC North and then carried out a rally towards his residential office voicing a list of demands. The demands included 10-decimal



homestead land as assured by the Government, settlement of agriculture land, implementation of the NHRC orders, proof of displacement and appointment of three additional tehsildars and five clerks at the Lakhanpur tehsil office, informed Samiti president Sailabala Pradhan.

As per reports, 26,501 families were affected by the project out of which 19,000 were displaced. Over the years, only 2,243 families have been relocated in 17 rehab colonies while others continue their fight for justice.

After human rights lawyer Radhakant Tripathy moved the National Human Rights Commission (NHRC) alleging that due compensation was eluding over 26,000 evictees, the apex body had issued notices to the Chief Secretaries of Odisha and Chhattisgarh to take due cognisance of the plight of the displaced.

The Revenue Divisional Commissioner (RDC), Northern Division, Odisha, in a reply to the NHRC's notice had stated that steps were being taken to alleviate the grievances of the displaced families in Sambalpur, Bargarh, Jharsuguda and Subarnapur districts. But official sources later confessed that there were many families whose compensation and settlement of land matter were still pending.

The State Government had assured 10-decimal land, compensation amount in different phases, but there is reportedly no progress yet as claimed by the project-affected persons.

Put in jail for demanding job, woman dies after childbirth

https://m.timesofindia.com/city/bhubaneswar/put-in-jail-for-demanding-job-woman-diesafter-childbirth/articleshow/96955933.cms

A pregnant woman, who was arrested by police in Rayagada district for protesting with a group of job seekers, succumbed to postdelivery complications at midnight, a day after she was granted bail after spending 16 days behind bars. Sulabati Naik, 32, a resident of Andrakanch village under Maikanch panchayat, was among the 13 women arrested on December 26, for demanding jobs in a private company as they reside in its periphery. Tulsi Naik, a relative of the dead woman said that Sulabati was sent to judicial custody after her bail was rejected by a court at Kashipur as police had labelled section 307 (attempt to murder) of the Indian Penal Code (IPC) among other sections of the IPC against her. "After the court reopened on January 2, we had filed the bail application, but it got delayed as police sought her remand in two separate old cases and finally her bail application was accepted on Tuesday," said Baidya. However, soon after stepping out from jail on Tuesday evening, she was rushed to the district headquarters hospital as she complained of pain.

The same night Sulabati delivered a baby boy but as her condition deteriorated, she was referred to the SLN medical college and hospital at Koraput on Wednesday night. "The newborn has been kept under observation at the special newborn care unit of Rayagada hospital." he added.

According to Tulsi, around 1.30 am, Sulabati succumbed on way to SLN medical college and hospital near Kakrigumma in Koraput district, about 70 kilometres from Rayagada. "Sulabati's husband is a daily wage earner and has a 10 year-old daughter. We demand adequate compensation for the bereaved family from the government," said Tulsi. Congress MP from Koraput Saptagri Sankar Ulaka has demanded an impartial inquiry into the incident and a financial compensation of Rs 1 crore for the deceased's family. "How can police arrest a woman in her advanced stage of pregnancy that too under attempt to murder charges is to be properly investigated. Was the deceased provided with adequate medical assistance during her stay in jail? We demand compensation of Rs 1 crore for the deceased family and will approach the NHRC," said Ulaka. SP (Rayagada) Vivekananda Sharma said they are looking into the matter and will take necessary action.

Worker electrocuted at hockey stadium NHRC SEEKS ATR from Energy Secy, S'garh admn

PNS BHUBANESWAR The National Human Rights Commission (NHRC) on Friday sought an Action-Taken Report (ATR) within four weeks from the Odisha Energy Secretary and Sundargarh district Collector and Superintendent of Police regarding the electrocution of a worker at the Bisra Munda International Hockey Stadium in Rourkela on January 10.

The NHRC passed the order taking cognisance of a petition of filed by lawyer and human rights activist Radhakant Tripathy.

Tripathy has alleged that Gopal Tirkey was electrocuted while carrying out beautification work at Gate No 4 of the stadium. Had the Energy Department, stadium authorities and concerned company taken care of live electricity wires at the stadium much earlier, this fatal incident would have been averted. Besides, it shows the negligence of the department towards the safety, security of the workers and gross violation of human rights, Tripathy alleged.

The family members of the deceased should be compensated after a free and fair inquiry. Also stringent action should be taken against those guilty, he prayed to the commission.

NHRC camp sitting concludes in Mumbai

National Human Rights Commission (NHRC) concluded its two-day camp sitting at Mumbai, which was organised to hear the pending cases of human rights violations in Maharashtra.

The camp sitting was presided over by the NHRC members, Dr DM Mulay and Rajiv Jain. The Commission heard more than 200 cases in the presence of concerned State government officers and the complainants. In response to the heard cases, NHRC asked the Government of Maharashtra to submit reports for the speedy disposal of cases.

Maharashtra: NHRC orders Govt To Pay INR 32.5 lakhs Compensation To 7 Victims

https://www.mumbailive.com/en/crime/nhrc-orders-maharashtra-govt-to-pay-inr-32.5lakhs-compensation-to-7-victims-76647

The National Human Rights Commission (NHRC) concluded its two-day camp sitting at the Sahyadri Guest House in Mumbai on January 12. The camp sitting heard pending cases of human rights violation in Maharashtra. It was presided over by NHRC members Dr. D. M. Mulay and Rajiv Jain. The State authorities and the complainants concerned were asked to remain present at the hearing to facilitate on-the-spot deliberations.

Besides the hearing of cases, the aim of the camp sitting was to sensitize the State Government officials about human rights and also interact with the representatives of the NGOs and Human Rights Defenders. During the camp sitting, the Commission heard more than 200 cases of violation of human rights. The list of cases included cases of serious violations like deaths due to negligence of the Electricity Department, denial of retirement benefits, alleged negligence in protecting the fundamental rights of people belonging to the 'Koli' community, deaths of eleven people in a building collapse, incidents of bonded labour involving child labourers, and deaths in judicial/police custody. The Commission also took up three matters pertaining to the Director General of Shipping and the Shipping Corporation of India. In seven cases, the Commission recommended payment of compensation. Out of the same, INR 32.5 lakhs has been paid by the State Government in six cases. The State Government has assured payment of compensation in the one remaining case as per orders of the Commission. Some important recommendations were also made by the Commission to the State of Maharashtra by asking the state to submit reports for speedy disposal of cases. Apart from this, the Commission has recommended formulation of a uniform policy for payment of compensation to the next-of-kin in electrocution death cases

During hearing, the Commission stressed that prison reform, shelter home upgradation, release of interim compensation to the bonded labourers and other provisions for rehabilitation and final compensation must be undertaken with speed and sensitivity. The Members also advised the Chief Electrical Inspector office to carry out a public awareness campaign regarding safety measures to be adopted to prevent electrocution. After the disposal of cases, the Commission held an interaction with the NGOs/HRDs. They raised a gamut of issues of human rights violations. These included a patient charter to be followed by hospitals, issues of bonded labourers in the construction sector, migrant labourer deaths due to unfair labour practices, poor conditions of domestic workers and lack of social security. The representatives were informed that they can access the website of the Commission, hrcnet.nic.in for filing a complaint. The Commission appreciated the work done by the NGOs and Human Rights Defenders in the State of Maharashtra and encouraged them to do their bona fide duty without fear or favour.

In its interaction, the Commission thanked the media for its continuous support and assistance in bringing to light human rights violations as many suo moto complaints have been initiated by the NHRC based on reports from the media. Earlier, in the inauguration of the camp sitting yesterday, Dr. D. M. Mulay, said that the camp sitting is a unique concept which has successfully covered twenty two states in the country. The camp sitting gives an opportunity to the Commission to come to people's doorsteps and interact with them on a face to face basis. He further expressed that such sittings also allow the NHRC to engage with the State Human Rights Commission and the State government. This enables the NHRC to understand the best practices evolved by various authorities to protect human rights. Creation of awareness among citizens regarding protection of human rights is an important aspect of protection of human rights. The camp sitting aims to fulfil this important aim. Informing the audience regarding the contribution of the NHRC in protecting human rights, Mr. Mulay said that the commission receives approximately one lakh complaints every year out of which eighty thousand are successfully resolved by the Commission. The Commission has now also enabled online submission of complaints and documents in addition to physical submission. The commission has a very easy system of registering complaints and anyone can register a complaint on behalf of the victim. In his inaugural address, Rajeev Jain, member NHRC gave various suggestions that can be implemented by the state governments to improve the protection of human rights in the state. Compensation for deaths in judicial custody, creation of a human rights cell, implementation of the Clinical Establishments Act and improvement of mental health institutions are some of them. He also expressed that cases relating to violation of human rights arise even in non-police matters and that the civil administration is an equal player in protection of human rights.

The inaugural ceremony was also attended by Manu Kumar Srivastav, Chief Secretary, Maharashtra,; Justice Shri K.K. Tated, Chairman of Maharashtra State Human Rights Commission; Addl. Chief Secretary (Home) Anand M. Limaye; Manoj Yadava, DG(Investigation), NHRC. Speaking at the Inaugural Ceremony, Anand M. Limaye, Addl. Chief Secretary (Home) informed that State of Maharashtra was proactively involved in promotion and protection of human rights in the State and had recently set up a separate Department for persons with disabilities.

NHRC seeks ATR on electrocution of a worker in Birsa Munda ...

http://www.uniindia.com/nhrc-seeks-atr-on-electrocution-of-a-worker-in-birsa-mundahockey-stadium/east/news/2897142.html

The National Human Rights Commission (NHRC) on Friday sought an Action taken Report within four weeks on the alleged electrocution of a contractual worker inside the Birsa Munda International Hockey stadium in Rourkela on January 10 last . Acting on the petition filed by Human Rights defender, Radhakant Tripathy, the The Apex human rights watchdog passed this order and sought a report from the Sundargarh District Magistrate, the SSP and the Principal Secretary, Energy Department . Petitioner Tripathy, brought to the notice of the NHRC alleging that On last January 10, one Gopal Tirkey was electrocuted , while working at gate no-4 of Birsa Munda International Hockey Stadium in Rourkela in Sundargarh district. The deceased was the resident of Bhagatola village under Tainsar panchayat of Lathikata block. He was a contractual labourer working in the beautification of the stadium work. Had the electricity department, stadium authorities and concerned company taken care of live electricity wires in the stadium much earlier, this fatal incident would have been avoided, alleged tripathy, the petitioner stated. It shows the negligence of the electricity department towards the safety and security of the workers and gross violation of human rights, Tripathy said adding the Protection of Human Rights Act also ensures safe and secure life to each and every person in India. Stating that the casual approach and negligence of the Electricity department grossly violates fundamental rights and basic human rights of the victim, Tripathy requested the NHRCC to take steps for free fair and impartial enquiry into the incident and provide heavy compensation to the next kin of the deceased. He also urged the Commission to take appropriate actions against wrong doers and recommend appropriate action plans to check such fatal incidents in future.

Pregnant woman dies after being released from Rayagada jail

https://theprint.in/india/pregnant-woman-dies-after-being-released-from-rayagada-jail/1312593/

A pregnant woman, who was arrested and kept in a jail at Rayagada in Odisha for 16 days, has died due to post-delivery complications a day after her release.

Thirty year-old Sulabati Naik, a resident of Andrakanch village under Maikanch panchayat and wife of a daily wage labourer, died on the intervening night of Wednesday and Thursday, her family claimed.

Sulabati, who was nine months' pregnant, was among 13 women arrested by the police on December 26 last year for staging a peaceful demonstration demanding jobs in a private company as they reside in its periphery, the family said.

She went into labour soon after she stepped out of the prison on Tuesday evening and was rushed to the district headquarters hospital. On Wednesday night the woman delivered a son and as her condition deteriorated she was referred to the SLN Medical College and Hospital, about 70 km away from Andrakanch, her husband Baidya Naik said.

The woman died on way to the Koraput hospital at around 1.30 am, he said.

The infant has been kept under observation at the special newborn care unit of the Rayagada hospital, Baidya said.

Her relative Tulsi Naik said the woman was remanded to jail custody after her bail was rejected by a Kashipur court as police had slapped charges against her under IPC section 307 (attempt to murder) among others.

"After the court reopened on January 2, we had filed the bail application but it got delayed as police sought her remand in two separate old cases. Her bail application was finally accepted on Tuesday (January 10)," her husband said.

"Baidya is a daily wage earner and the couple also has a 10 year-old daughter. We demand adequate compensation for the bereaved family from the government," Tulsi added.

When contacted SP (Rayagada) Vivekananda Sharma said, "The matter will be looked into and necessary action will be taken." Koraput Congress MP Saptagri Ulaka has demanded an impartial inquiry into the incident.

"How could the police arrest a woman in an advanced stage of pregnancy, that too under attempt to murder charges? This has to be properly investigated," he said. Ulaka also questioned whether the woman was provided with adequate medical assistance during her stay in the jail and needs to be looked into.

"We demand Rs one crore compensation for the bereaved family and will seek the intervention of the National Human Rights Commission," he added. PTI COR AAM KK KK KK

Hirakud Dam completes 65 years existence

https://www.dailypioneer.com/2023/state-editions/hirakud-dam-completes-65-years----existence.html

As the Hirakud Dam, touted to be the longest major earth dam in the world, completed 65 years on Friday, so does the fight for compensation and rehabilitation of thousands of families who were displaced due to the project.

Inaugurated in 1957 over the Mahanadi, the dam today may be looked upon as a "temple of modern India" as termed by former Prime Minister Pandit Jawaharlal Nehru, but it also represents misery of all the people whose wait for compensation and resettlement remains unaddressed ever since.

On Friday, members of the Hirakud Dam Bisthapit Kalyan Samiti staged an agitation outside the office of RDC North and then carried out a rally towards his residential office voicing a list of demands. The demands included 10-decimal homestead land as assured by the Government, settlement of agriculture land, implementation of the NHRC orders, proof of displacement and appointment of three additional tehsildars and five clerks at the Lakhanpur tehsil office, informed Samiti president Sailabala Pradhan.

As per reports, 26,501 families were affected by the project out of which 19,000 were displaced. Over the years, only 2,243 families have been relocated in 17 rehab colonies while others continue their fight for justice.

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The Revenue Divisional Commissioner (RDC), Northern Division, Odisha, in a reply to the NHRC's notice had stated that steps were being taken to alleviate the grievances of the displaced families in Sambalpur, Bargarh, Jharsuguda and Subarnapur districts. But official sources later confessed that there were many families whose compensation and settlement of land matter were still pending.

The State Government had assured 10-decimal land, compensation amount in different phases, but there is reportedly no progress yet as claimed by the project-affected persons.

ओडिशा: जेल से रिहा होने के बाद गर्भवती महिला की बच्चे को जन्म देते ही मौत

https://hindi.theprint.in/india/odisha-pregnant-woman-dies-after-giving-birth-after-beingreleased-from-jail/455087/ ओडिशा के रायगढ़ में जेल से रिहा होने के एक दिन बाद ही गर्भवती महिला की बच्चे को जन्म देने के बाद मौत हो गई।

गर्भवती महिला 16 दिन तक जेल में बंद थी।

सुलबती नाइक (30) मैकांच पंचायत के अंदराकांच गांव की रहने वाली थी और एक दिहाड़ी मजदूर की पत्नी थी। महिला के परिवार ने दावा किया कि बुधवार व बृहस्पतिवार की दरमियानी रात उसकी मौत हो गई।

परिवार ने बताया कि नौ महीने की गर्भवती सुलबती उन 13 महिलाओं में शामिल थीं, जिन्हें पुलिस ने पिछले साल 26 दिसंबर को एक निजी कंपनी में नौकरी की मांग को लेकर शांतिपूर्ण प्रदर्शन करने के मामले में गिरफ्तार किया था। महिलाएं कंपनी के आसपास के इलाके में रहती थी इसलिए वहां नौकरी की मांग कर रही थीं।

महिला के पति बैद्या नाइक ने बताया कि मंगलवार की शाम जेल से बाहर आते ही उसे प्रसव पीड़ा शुरू हुई और उसे जिला मुख्यालय अस्पताल ले जाया गया। बुधवार रात महिला ने एक बेटे को जन्म दिया जिसके बाद उसकी हालत बिगड़ती गई। महिला को एसएलएन मेडिकल कॉलेज एंड अस्पताल ले जाने को कहा गया जो अंदराकांच से 70 किलोमीटर दूर है।

उन्होंने बताया कि कोरापुट अस्पताल ले जाते समय रात करीब डेढ़ बजे सुलबती ने दम तोड़ दिया। नवजात शिश् को रायगढ़ अस्पताल में विशेष नवजात देखभाल इकाई में रखा गया है।

एक रिश्तेदार तुलसी नाइक ने बताया कि काशीपुर अदालत ने महिला की जमानत याचिका खारिज कर दी थी क्योंकि पुलिस ने भारतीय दंड विधान की धारा 307 (हत्या की कोशिश) के तहत भी उसके खिलाफ आरोप लगाए थे। अदालत के फैसले के बाद उसे जेल भेज दिया गया था।

महिला के पति ने कहा, '' दो जनवरी को अदालत की छुट्टी के बाद फिर कामकाज शुरू करने पर हमने जमानत याचिका दायर की, लेकिन पुलिस ने दो पुराने मामलों में उसे हिरासत में रखने की मांग की और मामला लटकता गया। 10 जनवरी, मंगलवार को आखिरकार उसकी जमानत याचिका स्वीकार की गई।"

तुलसी ने कहा, " बैद्या एक दिहाड़ी मजदूर है और दंपति की 10 साल की एक बेटी भी है। हम सरकार से शोक संतप्त परिवार को पर्याप्त मुआवजे देने की मांग करते हैं।"

रायगढ़ के एसपी विवेकानंद शर्मा से संपर्क करने पर उन्होंने कहा, "मामले की जांच की जाएगी और आवश्यक कदम उठाएंगे।"

कोरापुट से कांग्रेस के सांसद सप्ताग्रि उलाका ने घटना की निष्पक्ष जांच की मांग की है। उन्होंने कहा, ''(नौ महीने की) गर्भवती एक महिला को पुलिस कैसे गिरफ्तार कर सकती है, वह भी हत्या के प्रयास के आरोप में? इसकी उचित जांच की जानी चाहिए।''